

31
In The Central Administrative Tribunal

ALLAHABAD BENCH

1 : ORDER - SHEET : 1

Application No. O.A. No. 66/00 of 199

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

Notes of the Registry	Orders of the Tribunal
303/2000	<p>Hon. Mr. S. K. I. Naqvi, J. M. Hon. Mr. M. P. Singh, A. M.</p> <p>Shri U. Math proxy counsel to Sri R. K. Nigam counsel for the applicant. Heard, on the point of admission. The applicant has sought for relief to direct the respondents to consider his case for promoted post of Supervisor. As per his own case promotion to him has been denied because of some departmental proceedings pending against him for which he has been charge-sheeted. The applicant has also filed copy of representation to the department as annexure -2, which is undated and in the O.A. he has mentioned this date to be 20.12.99 which is yet to complete 6 months period to give cause of action to the applicant for seeking relief before the Tribunal. We do not find it a fit case to be admitted for hearing. Dismissed in limine.</p> <p><i>Sh</i> A. M.</p> <p><i>Sue</i> J. M.</p> <p>/m.m./</p>